

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 233/TT/2018

- Subject** : Approval of transmission tariff from COD to 31.3.2019 of LILO of existing Neyveli TS-II-Pondicherry 400 kV S/C at NNTPS generation switchyard under “transmission system for evacuation of power from 2X500 MW Neyveli Lignite Corp. Ltd TS-1 (Replacement) (NNTPS)” in Southern Region.
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)
and 16 others
- Parties present** : Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of LILO of existing Neyveli TS-II-Pondicherry 400 kV S/C at NNTPS generation switchyard under “transmission system for evacuation of power from 2X500 MW Neyveli Lignite Corp. Ltd TS-1 (Replacement) (NNTPS)” in Southern Region. He submitted that as per the Investment Approval dated 11.5.2017, the transmission system for evacuation of power from NLC TS-1 was scheduled to be put into commercial operation within 13-26 months progressively from the date of Investment Approval. He submitted that the petitioner is not able to put the instant assets into commercial operation because of the non-readiness of the associated bays at NNTPS implemented by NLC and sought the approval of COD as 26.6.2018 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further submitted that the transmission charges for the instant assets should be borne by NLC as NLC has failed to complete the bays under its scope within time. He submitted that the scheduled COD of the instant assets was 10.6.2018 and its COD was 29.6.2018 and



there is a marginal time over-run in case of the instant assets. He requested to allow the tariff as claimed in the petition.

2. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

